

In the Court of Sh. Rakesh Kumar Sharma, Spl. Judge, CBI (P.C. Act)-06
Rouse Avenue Courts, Delhi.

~~Bail application~~

Prakash Jarwal vs. State

FIR No. 213/2020 dt. 18.04.2020

U/s 386/506/306/34 IPC

PS Neb Sarai, Distt. South

11.05.2020

Present: Sh. Sunil Verma, Id. PP alongwith SI Karan on behalf of IO.

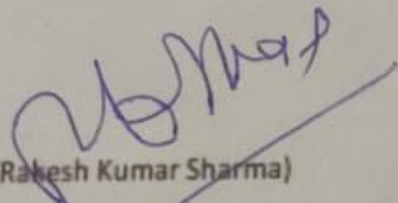
Mohd. Irshad, Adv for applicant/ accused Prakash Jarwal.

These are two applications both filed by applicant/ accused Prakash Jarwal. The first application is for anticipatory bail which is dated 08.05.2020. The second application is for withdrawal of the first application which is dated 11.05.2020 i.e. today.

I have been told that this is the first hearing in the first application and no other hearing has taken place. It is further admitted by both the parties that applicant/ accused has now been arrested.

It is submitted by Id. Counsel for applicant/ accused that in view of the arrest of the applicant/ accused, the application for anticipatory bail filed by him has become infructuous and hence, he may be permitted to withdraw the same.

Keeping in view that now the applicant/ accused has been arrested, the first application has become infructuous. Hence, the second application is allowed. The first application is dismissed as withdrawn as infructuous.


(Rakesh Kumar Sharma)

Spl. Judge, CBI (P.C. Act)-06

Rouse Avenue Courts

Delhi/ 11.05.2020